

C.C. No. 2971/17
PS Hari Nagar

16.09.2020

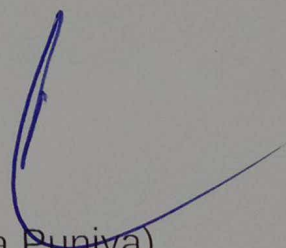
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. Brijesh Kumar Yadav, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex) from residence office.

It is submitted by the counsel for complainant that the matter has been settled between the parties and he has instructions from the complainant to withdraw the present complaint. His separate statement is recorded in this regard and sent through whatsapp with direction to sign the same and send it back through whatsapp/e-mail. Duly signed statement received.

Put up for consideration on 18.09.2020.


(Babita Puniya)
MM-06/W/Delhi
16.09.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Ajay @ Aju

FIR No. 449/2020
PS: Hari Nagar
U/sec. 25/54/59 Arms Act

16.09.2020

Court is convened through V/C (CISCO WEBEX) from residence office.

Present: Learned APP for the State through V/C
Sh. Sanny Garg, learned LAC through V/C

Vide this order, I shall decide the bail application filed on behalf of applicant/accused *Ajay @ Aju* field under section 437 of the Code of Criminal Procedure, 1973.

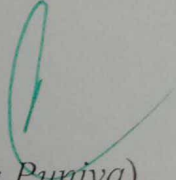
It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 04.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the learned APP for the State. He submitted that the applicant has a criminal proclivity and number of cases is pending against him. He also drew the attention of this Court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused *Ajay* are such which disentitle him to the concession of regular bail at this stage.

Accordingly, this bail application is dismissed.


(Babita Puniya)
MM-06/West/THC/Delhi
16.09.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

**Item No.1
Untrace Report**

FIR No. 460/2015
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 21.01.2021 for further proceedings.

Meanwhile notice be also issued to the victims for next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय
Metropolitam Magistrate
जिला पश्चिम, कमरा नं. 355, टिस
West District, Room No. 355, Tis
तीस हजारी न्यायालय, टिस
Tis Hazari Courts, De

Item No. 2
State vs. Sandeep @ Mirchi

e-FIR No. 17434/20
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide the previous order/s, NBWs were directed to be issued against the accused, however, same could not be issued due to lock down. In view of the same, put up the matter on 21.01.2021 for purpose fixed.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.09.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 3
State vs. Gautam Kohli

FIR No. 472/2017
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Perusal of the file reveals that vide last order, non-bailable warrants were directed to be issued against the accused to secure his presence, however, process could not be issued due to lock-down.

Let previous order be complied for 21.01.2021.


(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
महानगर दण्डाधिकारी न्यायालय-
Metropolitam Magistrate-0
जिला पश्चिम, कमरा नं. 355, तृतीय
West District, Room No. 355, Third
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Closure Report

FIR No. 246/2014
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that vide last order, time was granted to the complainant to file the protest petition; however, he has not filed the same till date. In the interest of justice, one more opportunity is granted to the complainant to file the protest petition.

IO be also summoned for the next date of hearing.

Put up on 21.01.2021 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitam Magistrate-03
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 5
State vs. Hamesh @ Mauua etc

FIR No. 484/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused *Vivek* not produced from J/C

None for rest accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail superintendent is directed to produce the accused namely *Vivek* on the next date of hearing through V/C failing which adverse order shall be passed against him.

Notice of also issued to the remaining accused persons as well as to their counsel.

Put up on 01.10.2020 for further proceedings.

(Babita Puniya)
Ms. BABITA PUNIYA
MM-06, West District
TMC, Delhi/17-09-2020
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 6
State vs. Seita Bala

FIR No. 1571/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused and complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let court notice be issued to the complainant as well as to the accused 21.01.2021.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ms. BABITA PUNIYA
महानगर दण्डधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 7
State vs Prince Chopra

FIR No. 330/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of framing the notice; however, none has joined the proceedings on behalf of the accused. In view of the same, put up on 21.01.2021.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 8
State vs. Raju @ Mango

FIR No. 362/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Sh. Shekhar Bhambri, learned counsel for the complainant through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lock-down.

Let summons be issued to the accused with notice to his surety for 22.01.2021.

(Babita Punjia)
Ms. BABITA PUNJIA
MM-06 West District
THC, Delhi/17.09.2020
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 9

State vs. Mithu Prasad

FIR No. 157/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the point of charge; however, none has joined the proceedings on behalf of the accused. In view of the same, matter stands adjourned for 21.02.2021.

(Babita Puniya)

MM-06, West District

THC, Delhi/17.09.2020

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय तल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिचय, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Arjun

FIR No. 428/2020
PS: Hari Nagar
U/sec. 25/54/59 Arms Act

16.09.2020

Application is taken up today at the request of the learned LAC.

Present: Learned APP for the State through V/C

Sh. Sanny Garg, learned LAC on behalf of applicant/accused through V/C

Court is convened through V/C from residence office.

Vide this order, I shall decide the application filed on behalf of the accused/applicant Arjun seeking release on personal bond.

It is submitted by the learned counsel for the applicant that he is languishing in jail for non-furnishing of surety bond despite bail order granted in his favour by the court of learned Duty MM. He, therefore, prayed that court may consider his case and release him on bail on his furnishing a personal bond in view of the judgment passed by the Hon'ble Delhi High Court in *Ajay Verma's* case.

Heard. File perused.

Perusal of the application reveals that vide order dated 31 July 2020 accused was admitted to regular bail on his furnish a personal bail in the sum of Rs. 5,000/- with one surety of the like amount by *Sh. Puneet Nagpal*, learned MM, however, he continues to languish in prison because of failure to furnish surety bond. Therefore, in the interest of justice and in view of the directions given by the Hon'ble Superior Courts from time to time, let accused be released on bail on his furnishing a personal bond to the satisfaction of Superintendent of Jail. However, it is clarified that this order should not be construed as changing any other condition if any imposed in the bail order aforesaid passed by this Court/learned Duty MM.

Application stands disposed of.

Copy of the order be sent to the Jail Superintendent for information and compliance.

(Babita Puniya)
MM-06, West District/THC
Delhi/16.09.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06

State vs. Kamini @ Mahi

FIR No. 540/2020

PS: Hari Nagar

16.09.2020

Vide this order, I shall decide the bail application filed on behalf of the accused/applicant Kamini @ Mahi.

Present: Learned APP for the State through V/C

Learned counsel for the applicant/accused through V/C

Court is convened through V/C from residence office.

It is submitted by the learned counsel for the accused that she is a lady and pregnant of about eight months. He further submitted that her medical and physical condition is very poor. He therefore, prayed that bail may be granted to the accused.

Per contra, bail application is opposed by the learned APP for the State. He submitted that section 328 IPC is triable exclusively by the court of Sessions and thus, Magistrate cannot grant bail.

In rebuttal, it is submitted by the learned counsel for the applicant that there is no bar to grant bail. He seeks one day's adjournment to file a judgment in his support.

Heard. Allowed.

Put up on 17.09.2020 for further arguments. Medical report of the applicant/accused be also called from concerned Jail Superintendent.

DO to also join the proceedings on the next date of hearing.

(Babita Puniya)

MM-06, West District/THC

Delhi/16.09.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जि. पश्चिम, कमरा नं. 355, तृतीय तल

W District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Ms. DABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State vs. Mohit Bhardwaj

FIR No. 431/2020
PS: Hari Nagar
U/sec. 379/356/34 IPC

16.09.2020

Vide this order, I shall decide the application filed on behalf of the accused/applicant Mohit Bhardwaj seeking release on personal bond.

Present: Learned APP for the State through V/C
Ms. Joshini Tuli, learned counsel for the applicant/accused through V/C

Court is convened through V/C from residence office.

It is submitted by the learned counsel for the applicant that he is languishing in jail for non-furnishing of surety bond despite bail order granted in his favour by this court. She, therefore, prayed that court may consider his case and release him on bail on his furnishing a personal bond in view of the judgment passed by the Hon'ble Delhi High Court in *Ajay Verma's* case.

Heard. File perused.

Perusal of the file reveals that vide order dated 8 September 2020 accused was admitted to regular bail on his furnish a personal bail in the sum of Rs. 10,000/- with one surety of the like amount, however, he continues to languish in prison because of failure to furnish surety bond. Therefore, in the interest of justice and in view of the directions given by the Hon'ble Superior Courts from time to time, let accused be released on bail on his furnishing a personal bond to the satisfaction of Superintendent of Jail. However, it is clarified that this order should not be construed as changing any other condition if any imposed in the bail order aforesaid passed by this Court.

Application stands disposed of.

Copy of this order and bail order dated 8 September 2020 be sent to the Jail Superintendent for information and compliance.

(Babita Puniya)
MM-06, West District/THC
Delhi/16.09.2020

महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 9

State vs. *Mithu Prasad*

FIR No. 157/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the point of charge; however, none has joined the proceedings on behalf of the accused. In view of the same, matter stands adjourned for 21.02.2021.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.09.2020

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 10
State vs. Naresh Sukh Dev Shinde

FIR No. 1509/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Summons could not be issued due to lock down.

Issue summons to the accused with notice to his surety for 21.01.2021.

Notice be also issued to the complainant for next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.09.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय तल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Item No. 11
State vs. Ranjeet

FIR No. 256/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lock-down.

Let summons be issued to the accused with notice to his surety for 21.01.2021.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 12

State vs. Md. Jibrail

FIR No. 20/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail Superintendent is directed to produce the accused on next date of hearing through V/C failing which adverse order shall be passed against him.

Put up on 01.10.2020 for SOD/committal proceedings.

(Babita Puniya)

MM-06, West District

THC, Delhi/17.09.2020

महानगर दण्डाधिकारी
Ms. BABITA PUNIYA
Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय तल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Item No. 13
Untrace Report

FIR No. 402/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Let notice be issued to the complainant for 21.01.2021.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.09.2020

महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 15
State vs. *Arjun*

FIR No. 312/2020
PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for IO

Accused is stated to be in J/C (not produced from J/C)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let fresh court notice be issued to the IO and Jail Superintended for 01.10.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitam Magistrate-03
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 16
State vs. Mohit

FIR No. 431/2020
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

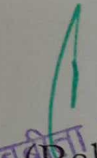
Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Jail superintendent is directed to produce the accused through V/C on the next date of hearing failing which adverse order shall be passed against him.

Put up on 01.10.2020 for further proceedings.


बबीता पुनिया
(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropol, 17.09.2020
जिला पश्चिम, कमरा नं. 355, टिहरी
West District, Room No. 355, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts Delhi

Item No. 18
State vs. Ravinder Singh

FIR No. 393/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Ms. Kanika Mittal, learned counsel for the complainant through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Punia)
MM-06, West District
THC, Delhi/17.09.20
Metropolitan
जिला पश्चिम, कमरा नं. 35
West District, Room No. 35
तीस हजारी न्यायालय
Tis Hazari Court

Item No. 19

State vs. Gurpreet Singh etc

FIR No. 1258/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that the matter is at the stage of PE. Therefore, put up the matter on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17-09-2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय
Metropolitam Magistrate
जिला परिषद, कमरा नं. 355, हरि
West District, Room No. 355, Hari
तीस हजारी न्यायालय, दि
Tis Hazari Courts, De

Item No. 21

State vs. Manoj Kumar @ Pahiya

FIR No. 541/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of PE. Therefore, put up the matter on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Metropolitan Magistrate
जिला पश्चिम, कमरा नं. 355, तृतीय
West District, Room No. 355, Third
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts

Item No. 22
T. G. Leisure @ Resort Pvt Ltd vs. Ram Kumar Gupta

CC No. 3702/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Sh. Amit Sharma, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request, put up on 21.01.2021 for PSE.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
जिला पश्चिम, कमरा नं. 355, तृतीय
West District, Room No. 355, Third F.
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 24
State vs. *Vipul Dhingra*

FIR No. 136/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE.

Put up on 21.01.2021 for PE in view of the above mentioned office order.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय त
West District, Room No. 355, Third Fl.
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 25
State vs. Madan Lal

FIR No. 71/2011
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of recording the statement of the accused under section 313 Cr.P.C., however, none has joined the proceedings on behalf of the accused. Therefore, let court notice be issued to the accused as well as to his counsel for 27.10.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.09.2020
Ms. BABITA PUNIYA
महानगर दिल्ली न्यायालय-03
Metropolitam Magistrate-03
जिला पश्चिम, कमरा नं. 355, तृतीय
West District, Room No. 355, Third F
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi